

High Court of Karnataka  
Bengaluru,  
Dated: 27<sup>th</sup> February 2020

**NOTIFICATION NO. HCDB - 46 / 2020**

In modification of earlier Notification No. HCDB - 24/2020, dated 29<sup>th</sup> January 2020 the sittings of the Hon'ble Judges in the Court Halls of Dharwad Bench from Monday the 2<sup>nd</sup> March 2020 are arranged as mentioned below:

<b>Sl. No.</b>	<b>Name of the Hon'ble Judge</b>	<b>Court Hall No.</b>
1.	Hon'ble The Chief Justice	1
2.	Hon'ble Mrs. Justice S.Sujatha	2
3.	Hon'ble Mr. Justice B.A.Patil	3
4.	Hon'ble Mr. Justice B.M.Shyam Prasad	4
5.	Hon'ble Mr. Justice H.P.Sandesh	5
6.	Hon'ble Ms. Justice Jyoti Mulimani	6
7.	Hon'ble Mr. Justice M.I.Arun	7
8.	Hon'ble Mr. Justice E.S.Indiresh	8

**By Order of Hon'ble The Chief Justice,**

**Date: 27.02.2020**

**Sd/-  
Registrar (Judicial)**

**HIGH COURT OF KARNATAKA DHARWAD BENCH  
ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES WITH  
SUBJECTS ASSIGNED TO THEIR LORDSHIPS  
WITH EFFECT FROM MONDAY THE 2<sup>ND</sup> MARCH 2020**

**Priority will be given to old cases**

**PART A**

<b>Sl. No.</b>	<b>SITTINGS AND SUBJECTS</b>	<b>COURT HALL</b>
<b>1</b>	<p><b>Hon'ble Mrs. Justice S.Sujatha &amp; Hon'ble Ms. Justice Jyoti Mulimani</b></p> <p>Writ Appeals (GM, MV, LA, LB, LR, KLR, KLRA, KVOA, KDR, ULC, SC/ST, CS, APMC, HRC, Tax, Excise, Education, Labour, Service &amp; Cinema) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Commercial Appeals and Commercial Applications - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>RERA Appeals - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (KSAT/CAT, LOKAYUKTA &amp; CESTAT) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental &amp; Engineering – Fee Structure and Seat Matrix -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 -Preliminary Hearing / Admissions, Orders and Hearing</p>	<b>2</b>

	<p>ITA, WTA, GTA, Sales Tax Revision Petitions (DB matters) &amp; other Tax References, Revisions, Appeals and Civil Petitions (Tax, Excise), Original Side Appeals (except Company matters) - Admissions, Orders &amp; Hearing</p> <p>Miscellaneous First Appeals (except MVC and WC/ECA) -Admissions, Orders &amp; Hearing</p> <p>Execution First Appeals -Admissions, Orders &amp; Hearing</p> <p>Execution Second Appeals -Admissions, Orders &amp; Hearing</p> <p>Referred Writ Petitions, Civil Cases and Criminal Cases -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>CCC (Civil and Criminal) -Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	
<b>2</b>	<p><b>Hon'ble Mrs. Justice S.Sujatha</b> <b>(on Thursdays and Fridays at 2.30 PM)</b></p> <p>Writ Petitions (GM-CPC) - Preliminary Hearing / Admissions, Orders, 'B' Group &amp; Hearing</p> <p>Specially assigned cases</p>	<b>2</b>
<b>3</b>	<p><b>Hon'ble Mr. Justice B.A.Patil &amp;</b> <b>Hon'ble Mr. Justice M.I.Arun</b></p> <p>Regular First Appeals - Admissions, Orders &amp; Hearing</p> <p>Miscellaneous First Appeals (MVC and WC/ECA) -Admissions, Orders &amp; Hearing</p>	<b>3</b>

	<p>Criminal Appeals -Admissions, Orders &amp; Hearing</p> <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
<b>4</b>	<p><b>Hon'ble Mr. Justice B.A.Patil</b> <b>(on Thursdays and Fridays at 10.30 AM)</b></p> <p>Criminal Appeals (against Conviction) upto 2017 - Final Hearing</p> <p>Specially assigned cases</p>	<b>3</b>
<b>5</b>	<p><b>Hon'ble Mr. Justice B.M.Shyam Prasad</b></p> <p>Writ Petitions (Labour, Service, GM-CPC, GM-KEB, HRC, Excise, Cinema, MV, LR, KLR, KLRA, LA, LB, CS, APMC, Education, GM, KDR, KVOA, SC/ST and ULC) - Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Writ Petitions (Tax) and Sales Tax Revision Petitions (Single Judge matters) - Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Regular Second Appeals upto 2014 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>4</b>

6	<p><b>Hon'ble Mr. Justice H.P.Sandesh</b></p> <p>Criminal Petitions of all kinds and WPs under Article 226/227 r/w Sec. 482 Cr.P.C  - Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Criminal Appeals  - Admissions, Orders and Hearing</p> <p>Criminal Revisions Petitions  - Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	5
7	<p><b>Hon'ble Ms. Justice Jyoti Mulimani (on Thursdays and Fridays at 2.30 PM)</b></p> <p>Regular Second Appeals upto 2009 – Final Hearing</p> <p>Specially assigned cases</p>	6
8	<p><b>Hon'ble Mr. Justice M.I.Arun (on Thursdays and Fridays at 10.30 AM)</b></p> <p>Regular Second Appeals from 2010 to 2012 – Final Hearing</p> <p>Specially assigned cases</p>	7
9	<p><b>Hon'ble Mr. Justice E.S.Indiresh</b></p> <p>Miscellaneous First Appeals  - Admissions, Orders and Hearing</p> <p>Regular First Appeals  - Admissions, Orders and Hearing</p>	8

	<p>Regular Second Appeals from 2015 - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders &amp; Hearing</p> <p>CRP, CP, RPFC, HRRP, LRRP, TOS, Probate &amp; Succession Matters - Admissions, Orders &amp; Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 - Admissions, Orders &amp; Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders &amp; Hearing</p> <p>Execution First Appeals &amp; Execution Second Appeals - Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	
--	--	--

**PART B**

**HIGH COURT OF KARNATAKA  
DHARWAD BENCH**

**SUBJECTS ASSIGNED TO THE HON'BLE JUDGES SITTING IN  
DIVISION BENCH WHENEVER THEIR LORDSHIPS SIT SINGLE**

The Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit single.

<b>Sl. No.</b>	<b>Name of the Hon'ble Judge</b>
<b>1</b>	<p><b>Hon'ble Mrs. Justice S.Sujatha</b></p> <p>Writ Petitions (GM-CPC) - Preliminary Hearing / Admissions, Orders, 'B' Group &amp; Hearing</p>

<b>2</b>	<b>Hon'ble Mr. Justice B.A.Patil</b>  Criminal Appeals (against Conviction) upto 2017 - Final Hearing
<b>3</b>	<b>Hon'ble Ms. Justice Jyoti Mulimani</b>  Regular Second Appeals upto 2009 – Final Hearing
<b>4</b>	<b>Hon'ble Mr. Justice M.I.Arun</b>  Regular Second Appeals from 2010 to 2012 – Final Hearing

**NOTES:**

1. Memos for urgent Preliminary Hearing / Admission and Orders, shall be moved only before the concerned Hon'ble Benches.
2. **Five year old cases of all categories, and the cases in which further proceedings of trial are stayed, will be taken up for disposal on priority basis.**
3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Cr.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
4. **Advocates and Parties are requested to note that, in view of the order of the Hon'ble Supreme Court of India dated 28.03.2018 in Criminal Appeal Nos.1375-76/2013, (Asian Resurfacing of Road Agency Pvt. Ltd and another Vs. Central Bureau of Investigation), in all pending cases where stay against proceedings of a civil or criminal trial is operating/granted, the same will come to an end on expiry of six months from the date of order unless the Roster Bench extends the stay order by a speaking order.**

5. **Advocates/Parties are requested not to seek adjournments in priority matters including the Criminal cases in which accused is in custody and the cases under the Prevention of Corruption Act.**
6. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
7. Unless ordered otherwise, all Single Judge / Division Bench part heard matters will remain with, and shall be disposed of, by the same Benches.
8. Advocates/Parties are requested to file paper books in pending Civil Appeals.

**By Order of Hon'ble The Chief Justice,**

**Date: 27.02.2020**

**Sd/-  
Registrar (Judicial)**